

ACT No. III OF 1941.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 17th
March, 1941.)

An Act further to amend the Petroleum Act, 1934.

XXX of 1934. WHEREAS it is expedient further to amend the Petroleum Act, 1934, for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Petroleum (Amend- short title ment) Act, 1941.

XXX of 1934. 2. For clause (c) of sub-section (1) of section 23 of the Petroleum Act, 1934, the following clause shall be substituted, namely :— Amendment of section 23, Act XXX of 1934.

“(c) being the holder of a licence issued under section 4 or a person for the time being placed by the holder of such licence in control or in charge of any place where petroleum is being imported or stored, or is under transport, contravenes any condition of such licence or suffers any condition of such licence to be contravened, or”

*Applied to Br. Baluchistan, by Not. No. 136-F,
8/3-9-41, G. O. J. 1941, Pt. I, p. 1245.*

*Applies to Districts of Sambalpur and Koraput and the Ganjam Agency
under the Orissa Govt. Not. No. 95-7-111 C-2/44-Com, 8/3-3-44.*

Price anna 1 or 1½ d.